GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:2385
ANSWERED ON:03.12.2009
SAFETY IN OFFSHORE INLAND PETROLEUM OPERATIONS PETROLEUM INSTALLATIONS
Kashyap Shri Virender; Thakur Shri Anurag Singh

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether no legal framework exist for regulating safety in offshore/inland petroleum operations/petroleum installations in the country even though petroleum operations in the country's offshore areas and inland areas are going on for the last three decades;
- (b) if so, the reasons for not taking any action to establish such framework for so long;and
- (c) the time by which the Government would take steps to establish safety regulatory framework for offshore petroleum operations?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA)

- (a): The existing legal framework for safety in offshore, inland upstream sector and other inland petroleum operations exists as following:
- (i) For safety in offshore: Oil Industry Safety Directorate (an autonomous body under Ministry of Petroleum & Natural Gas) is entrusted with the responsibility of administering the "Petroleum & Natural Gas (Safety in Offshore Operations) Rules, 2008" notified in June, 2008 by the Ministry of Petroleum & Natural Gas under Oil (Regulation Fields Development) Act, 1948.
- (ii) For safety in inland upstream sector: Directorate General of Mines Safety (DGMS), under the Ministry of Labour and Employment is the statutory authority for regulating the safety, under the Mines Act, 1952. Besides DGMS, the Petroleum & Explosive Safety Organization (PESO) is also a statutory authority under the Petroleum Act, 1934 and Rules made thereunder for technical and safety requirements of the oil installations.
- (iii) For other inland petroleum operations: The major statutory authority for other inland petroleum operations are (a) Petroleum & Explosives Safety Organization (PESO) under the Petroleum Rules made under the Petroleum Act; and (b) Chief Inspector of Factories of respective State Government under Factory Rules made under the Factories Act, 1948.
- (b) & (c): Does not arise in view of (a) above.